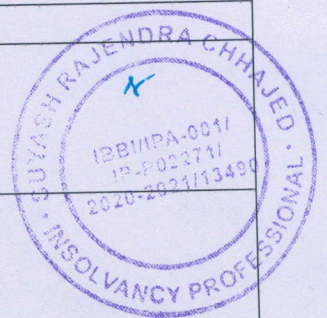


FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
SPARK GREEN ENERGY (AHMEDNAGAR) PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Spark Green Energy (Ahmednagar) Private Limited
2.	Date of incorporation of Corporate Debtor	26/12/2003
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (Pune), under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40100PN2003PTC139688
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office Address: Plot No. B-4, Village - Shingwetukai, MIDC Newasa, Taluka Newasa, Newasa, Maharashtra, 414607, India Power Plant Location: Same as above
6.	Insolvency commencement date in respect of corporate debtor	16/11/2021; (Date of receipt of order by IRP is 30/11/2021)
7.	Estimated date of closure of insolvency resolution process	14/05/2022; being 180 th day from Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Suyash Rajendra Chhajer, B.Com, F.C.A, DISA (ICAI), Insolvency Professional (IP) Registration No: IBBI/IPA-001/IP-P-02271/2020-2021/13490
9.	Address and e-mail of the interim resolution professional, as registered with the Board	2 nd Floor, Shree Gurudeo Tower, Canada Corner, Ganpati Mandir, Near Ahirrao Photo Studio, Nashik, Maharashtra, 422005, M : 09373534040 T: 0253 2319714 Email :suyashchhajer@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	IP Suyash Rajendra Chhajer 2 nd Floor, Shree Gurudeo Tower, Canada Corner, Ganpati Mandir, Near Ahirrao Photo Studio, Nashik, Maharashtra, 422005, M : 08329510770 T: 0253 2319714 Email :cirp.spark@gmail.com
11.	Last date for submission of claims	14/12/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/downloadform.html Physical Address:Not Applicable



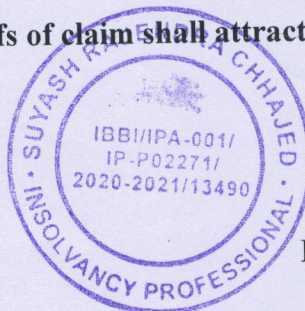
Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of a corporate insolvency resolution process of the **SPARK GREEN ENERGY (AHMEDNAGAR) PRIVATE LIMITED** vide order no. C.P. No. 1559/IBC/MB/2018 on 16/11/2021 (Date of receipt of order by IRP is 30/11/2021).

The creditors of **SPARK GREEN ENERGY (AHMEDNAGAR) PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 14/12/2021 to the interim resolution professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Suyash..

IP CA Suyash Rajendra Chhajed
Interim Resolution Professional

Registration No: IBBI/IPA-001/IP-P-02271/ 2020-2021/13490

Date: 02/12/2021

Place: Nashik